

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

**ORIGINAL APPLICATION NO. 291/320/2019**

**DATE OF ORDER:** 24.03.2021

**CORAM**

**HON'BLE MR. DINESH SHARMA, ADMINISTRATIVE MEMBER  
HON'BLE MRS. HINA P. SHAH, JUDICIAL MEMBER**

M.L. Nagar S/o Shri Tulsi Ram Nagar, aged about 59 years, r/o Postmaster's Quarter, in Jawahar Nagar Head Post Office, Jaipur-4. Presently working as Postmaster Grade-III (Group-C), Jawahar Nagar H.O. Jaipur-04 since 21/7/2016. Ph. No. 9461275162.

....Applicant

Shri B.K. Jatti, counsel for applicant (through Video Conferencing).

**VERSUS**

1. Union of India through the Secretary to the Govt. of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
2. Chief Post Master General, Rajasthan Circle, Jaipur-302007.
3. Superintendent Post Offices, Jaipur City Division, Jaipur – 302001.

.... Respondents

Shri Anand Sharma, counsel for respondents (through Video Conferencing).

**ORDER (Oral)****Per: Hina P. Shah, Judicial Member**

The present Original Application has been filed by the applicant challenging the order dated 08.03.2019 (Annexure A/1) whereby he has been transferred from Jawahar Nagar HO (Jaipur City Division) to Alwar HO with the prayer that the aforesaid order be quashed and set aside with immediate effect and the respondents be directed to allow the applicant to perform the duty of Post Master Grade-III at Jawahar Nagar HO (Jaipur City Division) till he attains the date of superannuation i.e. 30.06.2020.

2. After issue of notices, the respondents have filed their reply stating that the orders passed by the authorities are just and legal.

3. Today, during the course of hearing, learned counsel for the respondents brought to the notice of this Tribunal that the applicant has already stood retired on 30.06.2020 on attaining the age of superannuation. The said statement has been confirmed by the learned counsel for the applicant.

4. Learned counsel for the respondents further submits that as the applicant has already stood retired on 30.06.2020 on attaining the age of superannuation, nothing survives in the present Original Application and, therefore, the present Original Application has become infructuous.

5. In view of the above position, the present Original Application is dismissed as infructuous. No costs.

**(HINA P. SHAH)**  
**JUDICIAL MEMBER**

**(DINESH SHARMA)**  
**ADMINISTRATIVE MEMBER**

Kumawat